

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.62/(MAH)/2014
IA 04/2016, CA No. 237/2014 & 280/2014

CORAM:





Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.01.2017

NAME OF THE PARTIES: Mr. Rajoo Shah

V/s.
M/s. Safal Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58-59, 397/398 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Ms. Janak Bathiya ilb Bathiya Udeshi & Associates appearing with Mr. Akshay Udeshi & Ms. Pankhi Gandhi & Mr. Sanjay Udeshi	Advocate for Applicant/ Petitioner	
2.	Mr. Freedom D'Vitre alw Mr. Kunal Dwarkadas, Mr. Nitesh Ranawat Mr. Sidhant Kaushik ilb Wadia Ghandy & Co. for Respondent Nos. 2 to 4	Sr. Advocate Advocates	
3	Mr. Farhan Dubhash alw Kalpesh Joshi for Resp. no. 1	Advocates	
4)	Mr. AURELIUS D'SILVA ilb. PMM & Co. Respondent nos. 7 to 9.	ADVOCATE	

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ORDERIA No. 04 of 2016, CA No. 237 of 2014 & CA No. 280 of 2014INT.C.P. No. 62/58,59,397-398/CLB/MB/MAH/2014

1. From the side of the Petitioner Ld. Advocate Mr. Janak Bathiya and from the side of the Respondent Ld. Advocate Mr. Farhan Dubhas for (R-1), Mr. Fredun D'vitre for (R-2 to 4) and Mr. Aurelius D'silva for (R-7 to 9) are present.
2. Respondents seeking time to file a reply in connection to IA No. 4 of 2016. Considering the issue involved, time is granted. Let the reply be filed on or before 21.02.2017, thereafter if deem fit the applicant may file the rejoinder, if any, by 10.03.2017. 20/Nov
6/3/17 30/3/17
3. List this IA 04 of 2016 for hearing on 17.03.2017. Date is duly communicated to both the sides.

Sd/-

M. K. SHRAWAT
Member (Judicial)Dated: 6th January, 2017.